

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20072/2019

[Arising out of impugned final judgment and order dated 07-08-2019 in CWP No. 18291/2019 passed by the High Court of Punjab & Haryana at Chandigarh]

DHRUVI YADAV

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

[ TO BE TAKEN UP AT SERIAL NO.1]... [ ONLY IA NOS 137768/2019, 169165/2019, 115030/2020 6610/2022 AND 153292/2025 ARE LISTED UNDER THIS ITEM. ]

IA No. 153292/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 6610/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 115030/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 137768/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 169165/2019 - CLARIFICATION/DIRECTION

Date : 30-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

Mr. Aishwarya Bhati, A.S.G.

Mr. Sudarshan Lamba, AOR

Mr. Prashant Singh-(i), Adv.

Ms. Chitrangda Rastravara, Adv.

Ms. Megha Karanwal, Adv.

Ms. Aadya Jha, Adv.

Mr. K.M. Nataraj, A.S.G.

Devashish Bharukha, Adv.

Apoorv Kurup, Adv.

Prashant Singh-(ii), Adv.

Sharath Nambiar, Adv.

Shailesh Madiyal, Adv.

Padmesh Mishra, Adv.

Dr. N. Visakamurthy, AOR

Mr. Shreekant Neelappa Terdal, AOR

Mr. Vatsal Joshi, Adv.

Mr. Varun Chugh, Adv.

Mr. Bhuvan Kapoor, Adv.  
Mr. Kanu Agarwal, Adv.

Mr. Subhash Ahuja, Adv.  
Ms. Priyanjali Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Ms. Aishwarya Bhati, learned Additional Solicitor General of India appearing for the Union of India, states that the enactment for providing reservation in the Union Territory of Chandigarh would be notified within a period of one week from today. She further states that in the first year i.e. for the Academic Year 2025-26, 3% reservation would be provided initially for the candidates belonging to Other Backward Classes (OBC), which will be increased in a staggered manner till it reaches 27% in the sixth year.
2. We take the statement made by the learned ASG on record.
3. List in the next week for the reporting of compliance.
4. We clarify that the reservation would be applicable to the counselling process from the Academic Year 2025-26.
5. We direct the Administrator, Union Territory of Chandigarh to provide for 3% reservation for the Academic Year 2025-26, which will be increased in the staggered manner till it reaches 27%.
6. We clarify that the reservation would be applicable wherever the admission process has not yet commenced i.e. the counselling has not yet started and wherever the admission process is complete, the reservation would be provided from the Academic Year 2026-27.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
ASSISTANT REGISTRAR